

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP-100/2018 in
OA-2259/2018**

New Delhi, this the 03rd day of July, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Member(J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Seeta Davi w/o Sh. Devdutt,
Group B,
Aged about 47 years,
D/o late Sh. Chittar Mal, working as Teacher, NDMC,
Pratibha Primary School, Krishikunj, New Delhi. Petitioner

(through Ms. Neelima Rathore for Sh. U. Srivastava)

Versus

1. Sh. Sh. Madhup Vyas, Commissioner,
NDMC, Dr. SPM, Civic Centre,
Minto Road, New Delhi.
2. Dr. Puneet Kumar Goel, Commissioner,
SDMC, Dr. SPM, Civic Centre, Minto Road,
New Delhi. Respondents

(through Sh. Vaibhav Pratap Singh for Sh. R.N. Singh for R-1 and Sh. R.K. Jain for R-2)

ORDER(ORAL)

Hon'ble Mr. Justice Dinesh Gupta, Member(J)

Heard learned counsel for the petitioner and the respondents.

2. Vide order dated 15.03.2017 passed by the Tribunal, the respondents were directed to consider the representation of the applicant in the light of various judgments filed along with the OA and to decide the same within

ninety days. When the representation was not decided, the applicant moved this CP. Today, the respondents have produced before us a copy of order dated 24.04.2018 which has been passed on the representation of the applicant and her pay has been fixed.

3. Since the respondents have already complied with the order passed by this Tribunal by passing the order dated 24.04.2018, this CP is closed and the notices are discharged. However, if the petitioner is not satisfied with this order, she may avail the legal remedy available to her.

(Praveen Mahajan)
Member (A)

(Justice Dinesh Gupta)
Member (J)

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